

15.11 hrs.

PLANNING AND IMPLEMENTATION OF DEVELOPMENTAL PROGRAMMES THROUGH GRAM SABHAS BILL*

SHRI RANA BAHADUR SINGH (Sidhi): I beg to move for leave to introduce a Bill to provide for people's participation in planning and implementation of developmental and welfare programmes through Gram Sabhas.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for people's participating in planning and implementation of developmental and welfare programmes through Gram Sabhas".

The motion was adopted.

SHRI RANA BAHADUR SINGH: I introduce the Bill.

PLANNING AND IMPLEMENTATION OF DEVELOPMENTAL PROGRAMMES THROUGH PANCHAYAT RAJ INSTITUTIONS BILL*

SHRIRANA BAHADUR SINGH (Sidhi): I beg to move for leave to introduce a Bill to provide for people's participation in planning and implementation of area based programmes of development and welfare through Panchayat Raj Institutions.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for people's participation in planning and implementation of area based programmes of development and wel-

fare through Panchayat Raj Institutions".

The motion was adopted.

SHRI RANA BAHADUR SINGH: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 324)

SHRI MURASOLI MARAN (Madras South): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India

The motion was adopted.

SHRI MURASOLI MARAN: I introduce the Bill.

APPOINTMENT OF GOVERNORS' BILL*

SHRI SAMAR GUHA (Contal): I beg to remove for leave to introduce a Bill to provide for the constitution of a Panel of candidates for appointment as Governors of States.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a Panel of candidates for appointment as Governors of States."

The motion was adopted.

SHRI SAMAR GUHA: I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 9-8-74